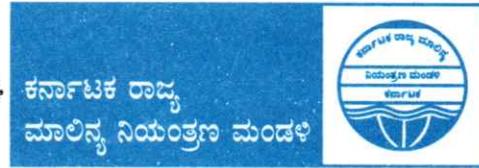


Karnataka State Pollution Control Board

Regional Office : Bangalore City East
"Nisarga Bhavan", 3rd Floor, 7th 'D' Main,
Thimmaiah Road, Shivanagar, Bangalore-560 010.
Tel.: 080-23224830
E-mail : bngcityeast@kspcb.gov.in

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ : ಬೆಂಗಳೂರು ನಗರ ಪೂರ್ವ
"ನಿಸರ್ಗ ಭವನ", 3ನೇ ಮಹಡಿ, 7ನೇ 'ಡಿ' ಮುಖ್ಯರಸ್ತೆ,
ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ, ಶಿವನಗರ, ಬೆಂಗಳೂರು-560 010.
ದೂ.: 080-23224830
E-mail : bngcityeast@kspcb.gov.in



towards a cleaner Karnataka

No: PCB/BCE/NGT OA No. 308 of 2022/2022-23/991

Date: 08 NOV 2022

To,
The Member Secretary
Karnataka State Pollution Control Board
'Parisara Bhavan' No.49,
Church Street, Bengaluru-560 001

DISPAT

Sir,

//Kind Attn: Law Officer (Legal Section)//

- Sub : Submission of KSPCB action taken report w.r.t Hon'ble NGT OA No. 308 of 2022 in respect of construction of a massive multistoried building within the buffer zone of primary storm water drain, beside Halasuru Lake, adjacent to Conrad Hotel, by Gurudwara on Kensington Road, Bengaluru - reg.
- Ref : 1. This office action taken report dt.05.11.2022
2. Karnataka State Wetland Authority letter dt.08.11.2022

In continuation of this office action taken report dated 05.11.2022, w.r.t Hon'ble NGT OA No. 308 of 2022 in respect of construction of a massive multistoried building within the buffer zone of primary storm water drain, beside Halasuru Lake, adjacent to Conrad Hotel, by Gurudwara on Kensington Road, Bengaluru, Karnataka State Wetland Authority have not submitted a reply till 05.11.2022. Now they have submitted reply, kindly incorporate this in the action taken report. Copy of the letter submitted by the Karnataka State Wetland Authority is enclosed as Annexure -XI.

This is for kind information and further necessary action.

Yours faithfully

Sd/-

Environmental Officer
RO, Bengaluru City Zone &
Member Convener w.r.t NGT
OA No. 308 of 2022.

Copy to :

1. Senior Environmental Officer, Bengaluru City, KSPCB for information and to co-ordinate with legal section to file the action taken report to Hon'ble NGT.
2. Case file.



Environmental Officer
RO, Bengaluru City Zone &
Member Convener w.r.t NGT
OA No. 308 of 2022

KARNATAKA STATE WETLAND AUTHORITY

(Constituted by Govt. of Karnataka)

No: FEE 113 ENG 2022

Department of Ecology & Environment,
Room No.710, 7th Floor, IV-Gate,
M.S. Building, Bangalore-560001.

Dated:08.11.2022

To,

Member Secretary,
Karnataka State Pollution Control Board,
Parisara Bhavan,
Church Street, Bangalore - 560001.

Sir,

Sub: Response to observation/ recommendation made in the report of Joint Committee in the matter of Hon'ble NGT order in OA No. 308/2022 - reg.

Ref: Letter No. KSPCB/BCE/2022-23/905, dated 10,10,2022 from Environmental Officer, Bengaluru City East, Karnataka State Pollution Control Board addressed to the Chairman, Karnataka State Wetland Authority.

This has reference to the letter cited above seeking response of State Wetland Authority pursuant to the order dated 27.07.2022 for the observation/ recommendation made in the report of Joint Committee constituted as per the order of Hon'ble NGT in OA No. 308/2022.

Accordingly, I am hereby forwarding the response of the Chairman, Karnataka State Wetland Authority to the observation/ recommendation made in the report of Joint Committee, copy of which is -enclosed herewith for further needful.

Yours faithfully,


(R. Gokul)

Member Secretary,
Karnataka State Wetland Authority.

Sr

Response to Observations / Recommendations made in the report of Joint Committee in the matter of Hon'ble NGT order in OA No. 308/2022.

The Hon'ble NGT with reference to OA 308/2022, has passed an order on 06.05.2022 and had constituted a Joint Committee comprising of State PCB, State Wetland Authority, Commissioner BBMP and Collector, Bangalore and State PCB being the nodal agency in order to have factual reports.

The Hon'ble NGT in its Order had directed the Joint Committee to mainly look into the encroachments, impact on functionality of storm drain and ecology of Halasuru lake.

As per the directions of Hon'ble NGT, the Joint Committee inspected the area on 01.07.2022 and had submitted report to Hon'ble NGT vide email dated 06.07.2022.

Further, the Hon'ble NGT in its Order dated 27.07.2022 for OA 308/2022, has directed Chairman, State Wetland Authority to file the response to observations / recommendations made by the Joint Committee. Accordingly, the response is filed below:

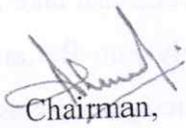
A. It is observed that the Joint Committee has submitted its report as per the directions of Hon'ble NGT with the following details:

- **Encroachment** : Joint Committee has informed that there is no encroachment in Halasuru Lake as observed during the inspection.
- **Impact on functionality of storm drain** : Joint Committee observed during inspection that there was no obstacle for flow of water. The functionality of storm water drain is not affected, as the Gurudwara erected the retaining wall to height of 4.5mtrs on both side and also they have made the gradient slope for easy flow of water. Hence there is no chance of stagnation of water and restriction of water flow.
- **Ecology of Halasuru lake** : Joint Committee has reported that the Gurudwara is located downstream to the Halasuru Lake and there is no chance of entry of sewage into Halasuru Lake from the Gurudwara. The existing storm water drain of Gurudwara will receive surplus water from Halasuru lake and primary drain located adjacent to the Halasuru Lake which will ultimately join Bellandur lake. In the report, it is also mentioned that Ulsoor Lake confirms to designated classification class "D" i.e water fit for propagation of wildlife and fisheries and irrigation, Industrial cooling, Controlled waste Disposal.

B. Further the Joint Committee in its inspection report has mentioned that for the ongoing expansion activities, the Gurudwara has not obtained statutory clearance from the Govt. Depts such as BBMP, KSPCB, BWSSB, Fire and Safety etc. for which the State PCB has issued notice to the Gurudwara authority and has informed them to apply for Consent For Operation for operation of sewage treatment plant.

Based on the observations and action taken report submitted by Joint Committee, it is opined that the Joint Committee report can be accepted on the condition that the Gurudwara authorities should obtain statutory clearances from concerned Govt. Departments as per law and should commence operation only after getting Consent For Operation for STP from State PCB and to treat sewage water before letting into the drains. The concerned Govt. agencies and Gurudwara authorities should strictly carry out and monitor the activities prescribed (Tabulated below) in their long term remedial measures as recommended by the Joint Committee.

Sl. No.	Activity	Department concerned
1	Frequent cleaning of accumulated floating debris /solid waste from the storm water drain	
2	To provide /install Trash barrier to the entry point of storm water drain located at Gurudwara	Gurudwara authority
3	Installation of designed appropriate screen to arrest entry floating debris into the drain at different locations before entering to water from SWD located at Gurudwara.	BBMP, SWD
4	Stoppage of sewage entering into the drain by identifying missing links of lateral sewer lines which are to be connected to the storm water drain.	BBMP & BWSSB
	Regular monitoring of Halasuru Lake	KSPCB
6	To ensure the implementation of notification No. FEE 316 EPC 2015, dated 19.01.2016 issued by Forest Ecology and Environment Secretariat with respect to installation of Sewage Treatment Plant and reuse of treated sewage	KSPCB


Chairman,
State Wetland Authority,
Karnataka.